

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3571
TO BE ANSWERED ON 16.03.2018

FEMALE GENITAL MUTILATION

3571. SHRIMATI KIRRON KHER:
SHRI JOSE K. MANI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that the custom of female genital mutilation is still being practised in the country and if so, the details thereof indicating the number of such cases reported/recorded during the last three years and the current year, State/UT-wise;
- (b) whether the Government has written to heads of religious sects and communities in India to discourage the practice of female genital mutilation and if so, the details thereof;
- (c) whether the Government proposes to bring a legislation to specifically address the issue of female genital mutilation;
- (d) if so, the details thereof; and
- (e) the other measures taken by the Government to curb or ban such practice/custom?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a): Few representations have been received regarding custom of Female Genital Mutilation (FGM) in some communities.
- (b) to (e): A meeting with NGOs was held in the Ministry of Women and Child Development to discuss the issue of Female Genital Mutilation/Cutting. Necessary safeguards are already available under the Protection of Children from Sexual Offences Act, 2012, Indian Penal Code, 1860 and Criminal Procedure Code, 1973, which can be invoked for prosecution of people indulging in the practice of Female Genital Mutilation (FGM).
